

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-22 /ND/2018
(CA No.308/C-III/ND/18)

In the matter of :
Oriental Bank of Commerce
Vs.
Shekhar Resorts Ltd & Ors.

..PETITIONER
..RESPONDENT

SECTION
Under Section 7 of IBC, 2016

Order delivered on 31.10.2018

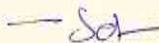
Coram :
R. Varadharajan,
Hon'ble Member (Judicial)
Dr. V.K. Subburaj
Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Abhishek Anand, Advocate
For the Respondent/Corporate Debtor :
For the Intervener :

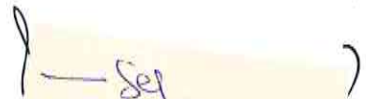
ORDER

Learned Counsel for the R.P. as well as Ld. Counsel for the Corporate Debtor are present. It is represented by Ld. Counsel for the R.P. that subsequent to the last hearing/order on 23.10.2018, the premises of the resort was handed over to the R.P. Further, it is represented by the R.P. that the documents have been handed over but the possession of Memorandum of provisional financial statements for the year 2017-18 is required to be made available at the end of Corporate Debtor. Ld. Counsel appearing for the respondent/Corporate Debtor states that due cooperation will be extended to the Resolution Professional for CIRP proceedings and the said statement of the respondent is taken on record.

This application stands closed with the above record of statement of Corporate Debtor.



(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Suryjit